

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. IV

EXCISE APPEAL No. 50634 of 2021

[Arising out of Order in Original No. RPR/EXCUS-000-COM-CEX-058-2017 dated 15.11.2017 passed by Commissioner, Central TGST, Central Excise & Customs, GST Bhawan, Raipur (C.G.)]

S.K. Pansari, Proprietor,
M/. Monu Steels, in front of
Deshbandhu Complex,
Ramsagarpara, Raipur
(C.G.)

...Appellant

Versus

Commissioner of Customs,
Central Tax, Central Excise & Customs,
Central GST Building, Tikrapara, Dhamtari Road,
Raipur (C.G.)

....Respondent

APPEARANCE:

Mr. Vinay K. Jain, Advocate for the appellant
Mr. Pradeep Gupta, Authorized Representative for the Respondent

CORAM : HON'BLE Ms. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/ Decision: **12/07/2021**

FINAL ORDER No. 51658/2021

RACHNA GUPTA

Learned Counsel has mailed SVLDRS Form No.4 [Discharge Certificate for full and Final Settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019. Keeping in view the same, the present appeal is hereby dismissed as withdrawn.

[Order dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)